

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1095(ND)2019

CORAM:

**PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
01.10.2019**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain
Automotive India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**Present: Mr. Rajnish Kumar Jha and Mr. Mayank Goswami, Advocates
for the Petitioner**

**Mr. Ashish Jain Lunia, Mr. Deewakar Maheshwari and
Mr. Aditya Singh, Advocates for the Respondent**


ORDER


Despite an undertaking given, the suspended Directors are not present in court. Bailable warrants be issued for them in the sum of Rs. 20,000/- to be executed through the concerned SHO returnable on 15th October, 2019. Dasti.

Representatives of the Financial Creditors namely, 4th Credit and BMW Financial Creditors are present in court. They are the major constituents of the COC and wish to replace the RP. The RP shall convene a meeting with the aforesaid item on its agenda for due approval by its members. The COC may thereafter file an appropriate application.

The interim expenses as ratified for the earlier period including the fees of the present RP shall be reimbursed to him.

To come up as and when the application for replacement of the RP is filed by the COC. The present RP shall convene the meeting within 1 week from today.


**(Saroj Rajware)
Member (T)**


**(Ina Malhotra)
Member (J)**